

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1581/2022

VICKY @ IMRAN VARSI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 29-03-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Poulomi Das, Adv.
Mr. Prithvijoy Das, Adv.
Mr. S S Bandyopadhyay, Adv.
Ms. Thithiksha Padmam, Adv.
Mr. V K Shukla, Adv.
Mr. Sugam Mishra, Adv.
Mr. Navin Kumar, Adv.
Mr. Ved Prakash Verma, Adv.
Ms. Riya Soni, Adv.
Mrs. Archana Kumari, Adv.
Mr. Ankit Verma, Adv.
Mr. Anand Kumar Singh, Adv.
Mr. Satish Kumar, AOR

For Respondent(s)

Mr. Gunnam Venkateswara Rao, AOR

Mr. Garvesh Kabra, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Respondent nos.1 and 2 are duly represented.

Records of the case are not required to be requisitioned in terms of Order XX Rule 5(3) of Supreme Court Rules, 2013, since the appeal does not involve sentence of death or imprisonment for life.

Four weeks time is granted to the appearing parties, to file additional documents.

After expiry of said period, matter be processed for listing before the Hon'ble Court, as per the rules.

PAVANESH D.
Registrar

pm